

Issue of Letter of Intent

4302. SHRI K. PRADHANI: Will the PRIME MINISTER be pleased to state:

(a) whether the State Government of Orissa has approached the Union Government regarding the proposal for issuing of Letter of Intent in favour of Industrial Promotion & Investment Corporation of Orissa Limited to be located at Paradeep;

(b) whether the State Government have also intimated to the Union Government regarding the availability of basic infrastructure facilities; and

(c) if so, the reaction of the Government regarding this project in the State of Orissa in so far as the question of issuing the Letter of Intent is concerned?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) No, Sir

(b) and (c) Question does not arise.

[*Translation*]

Issue of Trade Licences

4303. SHRI LALIT ORAON: Will the PRIME MINISTER be pleased to state:

(a) whether the number of trade licences for setting up small industries being issued to Chakma people of Arunachal Pradesh is negligible as compared to the number of such licences issued to other people of the State; and

(b) if so, the trade licences issued to the Chakma people of Arunachal Pradesh during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J.

KURIEN): (a) No trade licences are required for setting up of small industries any where in the country.

(b) Does not arise

[*English*]

Proceedings against DDA Employees

4304. SHRI VISHWANATH SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the three Member Committee which went into the Causes of Cholera epidemic in Delhi during 1988 indicted certain officials of Delhi Development Authority,

(b) if so, the particulars thereof,

(c) whether disciplinary proceedings had been initiated against the erring officials; if so, the details thereof,

(d) whether a number of erring officials were given promotions despite disciplinary proceedings pending against them; and

(e) if so, the justification thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (e) The information is being collected and will be laid on the Table of the House

Local Trading Activities

4305. SHRI K V THANGKABALU: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have allowed approval for trading activities locally as per the New Industrial Policy; and

(b) if so, the details of the guidelines issued in this regard?